

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 296 of 2015 & IA No. 477 & 478 of 2015

Dated : 10th January, 2017

In the matter of:

Reliance Infrastructure Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

IA No. 473 & 474 of 2015 In DFR No. 2430 of 2015

In the matter of:

Kamlesh Lalji Gaglani ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

IA No. 475 of 2015 In DFR No. 2377 of 2015

In the matter of:

Harishchandra Yaswant Govalkar ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

Appeal No. 21 of 2016 & IA No.244 of 2016

In the matter of:

Municipal Corporation of Greater Mumbai ... **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

ORDER

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **16th February, 2017.**

For Court Master

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